

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No. 21/2001 &
CP No. 418/2001 IN
OA No. 333/2000

50

New Delhi, this the 25th day of September, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

1. CP No. 21/2001

Shri Virender Singh
S/o Shri Lekh Raj Singh
R/o Kendriya Arya Yuvak Parishad
Arya Samaj, Kabir Basti
Old Subzi Mandi
Delhi-110007.

... Applicant

V E R S U S

1. Shri P.S. Bhatnagar
Chief Secretary
Govt. of NCT of Delhi
5, Sham Nath Marg
Delhi -110054.

2. Shri S.B. Poddar
Directorate of Education
Government of N.C.T. of Delhi
Old Secretariat, Delhi.

3. Shri Parkash Veer,
Dy. Director of Education
Distt. North-West
Hakikat Nagar
Delhi.

... Respondents

2. CP No. 418/2001

Shri Virender Singh

.... Applicant

vs.

1. Sh. P.S. Bhatnagar
Chief Secretary
Govt. of N.C.T. of Delhi
5 Sham Nath Marg
Delhi-110054.

2. Sh. Gyanendra Srivastava
Directorate of Education
Government of N.C.T. of Delhi
Old Secretariat, Delhi.

3. Shri B. Srivastava
Dy. Director (North-West/A)
Office of Deputy Director of Education
Hakikat Nagar
Delhi.

... Respondents

Neft

Present:- Shri M.K.Gupta, counsel for the applicant.

Shri Rajan Sharma, counsel for the respondents.

ORDER (ORAL)

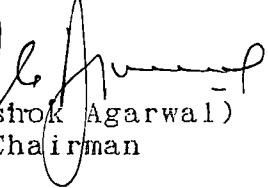
Justice Ashok Agarwal:-

Shri M.K.Gupta, the learned counsel appearing on behalf of the applicant, states that the orders in question have substantially been complied with. No case, therefore, now survives for taking action for contempt. Present contempt petition Nos. 21/2001 and 418/2001 are accordingly dismissed. Notices issued are discharged.

Respondents will pay the applicant a sum of Rs. 50/- (fifty) only by way of costs.


(M.P. Singh)

Member (A)


(Ashok Agarwal)
Chairman

/sns/